

BANK OF BOMBAY ACT, 1840

ACT NO. III. OF 1840

(Rep., Bom. Act 10 of 1863)

[17th February, 1840.]

*Passed by the Right Hon'ble the Governor General of India in Council, on the 17th February, 1840.*

*For the Incorporation of a Bank at Bombay.*

WHEREAS the Hon'ble Court of Directors of the East India Company, by and with the approbation of the Board of Commissioners for the Affairs of India, have sanctioned the Establishment of a Bank at Bombay on the same principles as were prescribed for and have been observed in the re-incorporation of the Bank of Bengal, by Act No. VI. of 1839: and whereas the said Court of Directors have directed the body of Proprietors in existence at the date of the dispatch which contained the said sanction for the incorporation of a Bank of Bombay to be the proprietors in whose favor the Act of Incorporation is to be passed:-

It is thereof hereby enacted, that from the 1<sup>st</sup> day of April next ensuing, in the year of our Lord 1840, the persons whose names are included in the Schedule here-unto annexed, provided that they, with the Government of Bombay on the part of the East India Company, have paid up the amount of Capital Stock subscribed by them respectively, or such of them as have so paid their subscriptions shall, together with the Governor in Council for the time being of the Island and Presidency of Bombay, be a corporation, body corporate and politic, by name of the Bank of Bombay, with perpetual succession to them and their successors as Proprietors for the time being of the said Bank as hereafter mentioned and provided, and shall possess and enjoy all the rights, privileges, and immunities incident by law to a corporation aggregate.

Provided however that it shall be lawful for the Governor General of India in Council, at any time before the 1st May next, to rectify any errors in the Schedule of the said Proprietors by notice in the Official Gazettes of Calcutta and Bombay, so that no alteration be made in the principles upon which such Schedule has been framed.

II. And it is hereby enacted, that the Capital Stock of the Bank of Bombay shall in amount not be less than Fifty Lakhs of Rupees, nor, unless increased as hereinunder provided, more than Fifty-six Lakhs, whereof Three Lakhs of Rupees shall be the property of the Governor in Council of Bombay, and the persons whose names are in the Schedule hereunto annexed, shall, provided that the amount of Stock subscribed for by them, be paid up on or before the 1st April next, be Proprietors of the Shares of the said Capital Stock set against their names respectively, together with any further persons whose claims shall be admitted before the 1st May next, on their paying up the Stock to which they may be so admitted upon or before the said 1st May next. And if any of the Proprietors named in the said Schedule shall not have duly paid up in full the amount of Capital Stock to which he or they are entitled, the shares of such Stock that may be so unpaid, (provided that the total amount that may so lapse do not reduce the Capital Stock of the Bank below the sum of Fifty Lakhs of Rupees,) shall be cancelled. And if the lapsed shares cause the aggregate of the Capital Stock to be less than Fifty Lakhs of Rupees, then so much Stock as may be necessary to complete than sum, shall be sold by Public Auction in Lots of One Thousand Rupees, on such date not being later than the 1st of May next, as may be fixed by the Governor

in Council of Bombay, and the amount realized at such sale, after making good the Capital Stock, shall be passed to credit as a profit at the disposal of the Bank.

III. And it is hereby enacted, that it shall be in the power of the Governor General of India in Council, from time to time, by an order duly published in the Government Gazettes of Calcutta and of Bombay, to authorize the said Capital Stock to be increased, and to make such order and direction for the opening of subscriptions towards such increase of Capital, as to him may seem fit, giving due notice thereof to the Proprietors of the said Bank for the time being, and allowing to them a period of not less than twelve months to fill up such subscription themselves, and like wise to prescribe in what manner and form the Proprietors shall subscribe and pay into the said Bank of proportion of new Stock to which they may respectively be entitled; and also to make such order and direction as to him the said Governor General in Council may seem fit, for the disposal of the amount of new Stock that may not be subscribed for, and paid up by the Proprietors in the manner and form that may be so prescribed.

IV. And it is hereby enacted, that the Capital Stock of the Bank of Bombay shall be divided into shares of One Thousand Rupees each, which shall be numbered accordingly, and three hundred of the said shares numbered from No. 1 to 300 shall be the property of the Governor in Council of Bombay, and the remainder shall be the property of the Proprietors who may pay up the same, and no separate interest or share in the Stock of the said Bank of less amount than One Thousand Rupees shall be created or held by any Proprietor, and if at any time the Capital of the said Bank shall be increased, the new Stock added thereto shall in like manner be divided into shares of One Thousand Rupees each, and no Proprietor shall be entitled to claim a share of such new Stock of less amount than One Thousand Rupees.

V. And it is hereby enacted, that on the said 1<sup>st</sup> day of April 1840, or on some early day after that date, the Governor in Council of Bombay shall notify in the Official Gazette of that Presidency, that the Government share of the Capital Stock of the Bank of Bombay has been paid up, and shall publish in the said Gazette a list of the Proprietors by whom the shares of the said Capital Stock subscribed for by them respectively have been paid, and the Bank of Bombay being incorporated as above provided, shall from the date of such notification be opened for the transaction of all manner of business authorized by this Act; and the said Bank shall and may sue, and be sued, by its Corporate name, and shall and may use such common Seal as the Directors of the said Bank shall from time to time appoint, and shall be competent to acquire and hold, either and hold, either absolutely or conditionally, for a term or in perpetuity, any description of property whatever, and to transfer and convey the same.

VI. And it is hereby enacted, that payment of the amount of subscriptions to the Capital Stock shall be made to the Sub-Treasurer of the Government of Bombay for the time being, who will grant receipts for the same, and hold the amount as a deposit in the Treasury until the publication by the Governor in Council of Bombay of the notification prescribed in Section V. of this Act, when he will deliver the amount so subscribed to the Directors of the Bank to be appointed as hereinafter provided.

VII. And it is hereby enacted, that after the said delivery of the amount of Capital Stock to the Directors of the Bank, the receipts granted by the Sub-Treasurer of the Government of Bombay, in the manner provided in Section VI. of this Act, shall be cancelled, and a certificate, signed by three Directors of the Bank of Bombay, shall be delivered to each Proprietor, and any person who is a Proprietor of more than one share of the Capital stock may at his option demand

a certificate for each of his shares, or one certificate for all his shares, or several certificates, each of which may be for any number of his shares.

VIII. And it is hereby enacted, that no Proprietor shall be allowed to increase his share in the Capital Stock of the said Bank beyond the amount of One Lakh and Sixty Thousand Rupees, excepting on occasion of any increase being made to the Capital Stock of the said Bank under the authority of the Governor General in Council, in the manner prescribed in Section III. of this Act; in which case any Proprietor holding Stock to the full amount of One Lakh and Sixty Thousand Rupees shall notwithstanding be entitled to subscribe to the increased Capital Stock in a rateable proportion, and excepting any addition to his interest in the said Capital Stock arises from succession, bequest or marriage.

IX. And it is hereby enacted, that the said share or shares of the Capital Stock of the said Bank shall be of the nature of personal estate of the Proprietors thereof respectively, and that the same shall be transferable by endorsement to be made on the certificates thereof respectively, under the hand of the Proprietor or Proprietors, or his, her, or their Attorney duly authorized, which endorsement shall specify the name of the person or persons to whom the said transfer shall be made; provided that no such endorsement shall have been registered at the Bank of Bombay, and such registration shall have been noted on such endorsement under the hand of an Officer appointed for that purpose by the Directors of the said Bank.

X. And it is hereby enacted, that the said Corporate body of the Bank of Bombay shall consist and be composed of the Registered Proprietors for the time being of the said shares of the Capital Stock of the said Bank, and of no other person or persons whatsoever.

XI. And it is hereby enacted, that the business of the said Bank shall be managed by nine Directors, of whom three shall be appointed and removable by the Governor in Council of Bombay and the remaining six shall be elected by the General Meeting of the Proprietors of the said Bank, and shall be removable by vote of the majority of a General Meeting of the said Proprietors.

XII. And it is hereby enacted, that the first Director of the said Bank of Bombay shall be such three persons as may be appointed by the Governor in Council of Bombay to be Directors of the Bank, together with six persons of those whose names are inserted in the Schedule annexed to this Act, and who, being entitled to not less than twelve shares of Twelve Thousand Rupees of the Capital Stock of the said Bank, shall be elected at a General Meeting of the persons whose names are inserted in the said Schedule, to be held in the Town Hall of Bombay, at such time as the Governor in Council of Bombay may fix by public Notification in the Official Gazette of that Presidency; and the election shall be made by the persons who according to the Schedule hereunto annexed may be entitled to shares of the Capital Stock of the Bank, and the said persons shall vote at such election in person or by proxy according to the quantity of Stock respectively held by them, as if they were Proprietors to all intents and purposes of the shares for which they are entitled to subscribe, and the Directors so appointed shall appoint Officers, and take all necessary steps for opening the Bank when this Act shall take effect for its incorporation; and the rotation amongst the six Directors first appointed under the next preceding Section, shall be established according to the number of votes; the two Directors elected by the fewest votes first vacating, and the next two in the year following, and so in succession in the third year.

XIII. And it is hereby enacted, that two of the six Directors elected as provided in Section XII. And to be elected by the Proprietors, shall in rotation go out of office on the second Monday in the month of December in every year, on which day in every year a General Meeting of Proprietors shall be held for the election of two Directors in their stead; provided always that any Director going out by rotation as aforesaid may not be re-elected at the election which takes place thereupon.

XIV. And it is hereby enacted, that in case of the death, resignation, or absence from Bombay for more than three months, or disqualification under Section XV. or removal as aforesaid of any Directors elected as provided in Section XII. or to be elected by the Proprietors after the incorporation of the Bank of Bombay, the Directors shall call a General Meeting of the Proprietors, to be held within fifteen days of the day of notice, for the purpose of choosing a successor, and such successor shall come into the same place in rotation above mentioned in which the late Director was.

XV. And it is hereby enacted, that no person shall be capable of serving as a Director by election of the Proprietors who shall not be Proprietor in his own right and unencumbered of twelve shares of 12, 000 Rupees of the Capital Stock of the Bank of Bombay; or who shall be a Director of any other Bank issuing notes payable on demand within the Town or Island of Bombay.

XVI. And it is hereby enacted, that at a General Meeting of the Proprietors every election, and other matter in question, shall be decided by a majority of votes, and that no person shall be allowed to vote at any such Meeting in respect of any shares of the said Capital Stock acquired by transfer or purchase, or otherwise, than by the act of Law, unless such transfer shall have been completed six months at the least before the time of tendering such vote.

XVII. And it is hereby enacted, that at all such General Meetings the Proprietors shall vote according to the following scale:

The Proprietor of 4 Shares of 1, 000 Rs. shall be entitled to..1 vote.

20	”	”	”	”	”	2	”
40	”	”	”	”	”	3	”
60	”	”	”	”	”	4	”
80	”	”	”	”	”	5	”
120	”	”	”	”	”	6	”
160	”	”	”	”	”	7	”

And no Proprietor shall be entitled to more than seven votes.

XVIII. And it is hereby enacted, that it shall be lawful for the Governor in Council of Bombay to give a proxy in writing, signed by one of the Secretaries to Government, to any person whom the Governor of Bombay may appoint to attend any General Meeting of the Proprietors, and that the holder of such proxy shall be entitled to give seven votes upon all matters or questions that may be submitted to such Meeting, except upon the election or removal of such Directors as are elected by the said Proprietors.

XIX. And it is hereby enacted, that any Proprietor or Proprietors entitled to vote at any General Meeting, may give a proxy in writing, either general or special, under his, her, or their hand, or the hand, of his, her, or their Attorney duly authorized, to any other Proprietor, and that such proxy shall be produced at the time of voting, and that such proxy shall entitle the person to whom it is given, to vote on such matter or matters as shall be authorized by the tenor of such proxy.

XX. And it is hereby enacted, that at the first Meeting of the Directors in every year, they shall choose a President from among themselves, and if the office of President shall become vacant, they shall, at their next Meeting, choose a successor for the remainder of the current year; and that during any vacancy, or in the absence of the President, the senior Director shall be Vice President for the time, and that such President or Vice President shall have the casting vote in all cases of an equal division of votes at Meetings either of Directors or Proprietors.

XXI. And it is hereby enacted, that the presence of at least three Directors shall be necessary to form a Board for the transaction of business, and the said Directors shall establish a weekly rotation among themselves, so that not less than nothing herein contained shall be held to preclude any Director from attending any Meeting of Directors.

XXII. And it is hereby enacted, that all accounts of the said Bank, and all instruments not under seal, whereby the said Bank can in any manner be bound, except the cash notes of the said Bank, shall be signed by three Directors, and shall be of no validity unless so signed, and that the seal of the said Bank shall not be affixed to any instrument except in the presence of three Directors, who shall sign their names on the instrument in token of their presence, and that such signing shall be independent of the signing of any person who may sign the instrument as a witness, and that unless so signed by three Directors such instrument shall be of no validity.

XXIII. And it is hereby enacted, that the said Directors shall have power to appoint such Officers as may be necessary to conduct the business of the said Bank, and to remove any officer of the said Bank, and to fix the salaries of such Officers, provided that the whole expense of the establishment of the said Bank shall not, in any one year, exceed 60, 000 Rupees, without authority from the General Meeting of the Proprietors.

XXIV. And it is hereby enacted, that no person who shall hold the Office of Secretary, Treasurer, Head Accountant, or Head Shroff of the Bank of Bombay, shall engage in any other Commercial business, either on his own account, or as Agent for any other person or persons, or act as a Broker for the sale or purchase of Government Securities, and that every person appointed to any one or more of the said offices shall give security to the Directors for the faithful discharge of his duty, in the sum of Fifty Thousand Rupees.

XXV. And it is hereby enacted, that the said Bank of Bombay shall not be engaged in any kind of business, except the kinds of business hereafter specified, that is to say:

1st . The discounting of Negotiable Securities.

2d. The keeping of Cash Accounts, including the realization of Dividends and Interest on Government Securities to the credit of Constituents of the Bank.

3d. Buying and selling of Bills of Exchange payable in India.

4th. The lending of Money on short loans.

5th. The buying and selling of Bullion.

6th. The receiving of Deposits.

7th. The issuing and circulating of Cash Notes and Bank Post Bills.

8th. The selling of Property or Securities deposited in the Bank as Security for loans and not redeemed, or of Property or Securities recovered by the Bank in satisfaction of debts and claims.

XXVI. And it is hereby enacted, that the Directors of the said Bank shall discount no Negotiable Security, and make no loan, unless the amount of Cash in possession of the said Bank, and immediately available, shall be equal to at least one-fourth of all the claims against the said Bank outstanding for the time being and payable on demand.

XXVII. And it is hereby enacted, that the Directors of the said Bank of Bombay shall not discount any Negotiable Securities which shall have a longer period to run than three months, or lend any money for a longer period than three months; and that they shall make no loan or advance on any Bank Share or Certificate of Shares, nor on Mortgage, or in any other manner on the Security of any Lands, Houses, or immovable Property, nor on any Negotiable Security of any individual or partnership firm, which shall not carry on it the several responsibilities of at least two persons of firms unconnected with each other in general partnership, nor be in advance at one and the same time to any individual, or partnership firm, either by way of discount, loan, or in any other manner,-(saving by loans upon the deposit of Government Securities, or Goods not perishable as hereinafter mentioned,) beyond the amount of Three Lakhs of Company's Rupees; Provided always that the advances upon Bills of Exchange accepted by the Government or upon other Government Obligations, shall not be considered as an advance within the meaning of this restriction.

XXVIII. And it is hereby enacted, that the Directors of the said Bank shall make no loan other than such loans as are described in the clause next preceding, except on deposit of Public Securities to the full amount of the loan, and which Public Securities shall be so endorsed or transferred as to put them at the absolute disposal of the said Bank of Bombay' or on deposit of Goods not of a perishable nature, and of estimated value exceeding the amount of the loan by at least one-fourth.

XXIX. And it is hereby enacted, that the said Bank shall not be at any time in advance to the Government more than Seven Lakhs and a half of Company's Rupees, provided always that the holding of Government Securities, or of Bills of Exchange drawn upon the Government, or of other Government Acceptances or Obligations derived to the said Bank from individuals, and not overdue, or subscribed and paid for by the Bank, shall not be construed as being in advance to the Government within the meaning of this clause.

XXX. And it is hereby enacted, that the Directors of the said Bank of Bombay shall not suffer any person or persons, or body corporate keeping Cash with the said Bank of Bombay, to overdraw his, her, or their account.

XXXI. And it is hereby enacted, that the said Bank of Bombay may issue Promissory Notes payable either on demand, or at a date not exceeding thirty days after sight, which Notes shall and may be signed on behalf of the said Bank by such person as the Directors of the said Bank may appoint or authorize in that behalf, provided always that the total amount of such Notes in

circulation at any one time shall not exceed Two Crores of Rupees, and provided also that no such Note shall be for a smaller amount than Ten Rupees.

XXXII. And it is hereby enacted, that it shall not be lawful for the said Bank to make, issue, or negotiate any Note, Bill or other instrument containing any promise, undertaking, or order, for the payment of money elsewhere than within the limits of India.

XXXIII. And it is hereby enacted, that it shall be lawful for the Directors of the said Bank of Bombay to receive in deposit Goods not of a perishable kind, and to contract for the safe keeping of the same.

XXXIV. And it is hereby enacted, that the Directors of the said Bank shall cause the Books of the said Bank to be balanced on the 30th day of June and the 31<sup>st</sup> of December in every year, and that a settlement of the balance on every such day signed by a majority of the said Directors, shall be forthwith transmitted to one of the Secretaries to the Governor in Council of Bombay, and that the Governor in Council of Bombay shall at all times be entitled to require of the said Directors any information touching the affairs of the said Bank, and the production of any documents of the said Bank, and that the said Directors shall comply with every such requisition.

XXXV. And it is hereby enacted, that an account of the profits of the said Bank shall be taken half-yearly on the 1st day of January and the 1st day of July in every year, and that a dividend thereof shall be made so soon thereafter as conveniently may be, and that the amount of such dividend shall be determined by the Directors of the said Bank, on the ground of the actual profits made by the said Bank during the six calendar months preceding the day up to which such half-yearly account shall be taken; provided that such reasonable expenses as have been incurred in procuring this Act of Incorporation shall, upon being audited and admitted by the said Directors, be paid out of the funds of the Bank as soon as it is opened for business, and that the amount so paid shall be defrayed out of the future profits of the Bank at the discretion of the Directors; and provided that the said Directors shall have power, when they see fit, to set apart from such profits, a sum not exceeding five per cent. on the Capital Stock of the Bank as a reserve against contingencies.

XXXVI. And it is hereby enacted, that on the first Monday of the month of August in every year, a General Meeting of the Proprietors of the Capital Stock of the said Bank shall be held, at which the Directors of the said Bank shall submit to the said Proprietors a Statement of the affairs of the said Bank made up to the preceding 30th of June, and such General Meeting shall be competent to pass resolutions and frame rules and directions relative to the affairs and conduct of the said Bank, which shall be binding on the Directors and Officers of the Bank, and on the Proprietors thereof, until rescinded or modified respectively by any subsequent General Meeting.

XXXVII. And it is hereby enacted, that any three of the said Directors of the said Bank, or any ten Proprietors of the Capital Stock of the said Bank, may at any time convene a General Meeting of the Proprietors, upon giving fifteen days previous notice of such Meeting, and of the purposes for which the same shall be convened, as well to the Directors of the said Bank for the time being, as also by public advertisement in the Official Gazette of Bombay.

XXXVIII. And it is hereby enacted, that it shall be lawful for the Bank of Bombay, with the sanction of the Governor in Council of Bombay, to establish Branch Banks at such places, and

under such rules and restrictions, as shall be determined by the Proprietors at their General Meetings; provided however that such Branch Banks when so established, besides being subject to the rules and restrictions that may be imposed by the Proprietors, and to the control and orders of the Directors of the Bank of Bombay, shall be bound by the same rules as to the description of business in which they are to engage, and the manner of conducting such business, and likewise in respect to the issue of Notes payable on demand, and the retention of cash to meet the same, and in all transactions and matters herein above referred to, as are prescribed for the Bank of Bombay by this Act.

XXXIX. And it is further enacted, that if any of the said Proprietors shall become indebted to the said Bank, it shall be lawful for the said Bank to withhold payment of the dividends on the Share or Shares of such Proprietor registered as his or her own property, and not as held in trust, or as Executor or Administrator, until payment of such debt, and to apply such dividends towards payment thereof, and that after demand and default of payment, and notice in that behalf given, either to such Proprietor, or his or her constituted Agent, or by public advertisement in the Official Gazette, it shall be lawful for the said Bank to refuse registration of the transfer of any such share or shares of such Proprietor until payment of such debt; and if the same shall remain unpaid for the space of six months after such notice, to advertise for public sale, and to sell such share or shares, or so many as may be necessary, and to apply the proceeds thereof towards payment of such debt, with interest at the rate of six per cent. per annum, paying over the surplus, if any, to such Proprietor, or his or her lawful representative.

XL. And it is further enacted, that the said Bank shall continue as hereby constituted until the 1st day of April which will be in the year of our Lord 1847, and shall thereafter continue in like manner until duly dissolved or modified; provided however, that after the said 1st day of April 1847, the said Bank shall not, except upon the application or by the consent of the said Bank, be dissolved, or anywise modified, without previous notice of twelve months at the least being given to the Directors of the said Bank for the time being, of such intended dissolution or modification. Provided also, that in the event of the said Bank at any time suspending cash payments, the benefits granted to the said Bank by the present Act of Incorporation shall be thenceforth forfeited.

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*SCHEDULE of the Names of the Shareholders in the Bank of Bombay.*

Ayrton, F.....	14	Brought forward.....	402
Atkinson, Hugh,.....	5	Books, Colonel, G.B. ....	9
Ashburner, Luke.....	75	Barr, Colonel D. ....	20
Ashburner, George	75	Barr, H. J. ....	3
Anderson, C.W. ....	23	Barr, J. T. ....	2
Aganoor, James.....	1	Byramjee Muncherjee, ....	1
Arnott. F.S. ....	1	Bonamy, Captain J.....	23
Allan, Wm. ....	9	Borradaile, H.....	23
Asponkerjee Dossaboy,....	1	Barretto, Joao.....	1
Atmaram Kesson Bhandaree, ....	20	Beck, W. W.....	1
Aga Mahomed Currim.....	9	Ball, H.....	2
Aga Mahomed Rahim Serazee,	23	Bocarro, J.J. ....	1
Anundrow Vencajee .....	5	Bird, James, ....	14
Ardaseer Hormusjee Santook, ...	1	Bruce, W.C.....	9
Anundrow Ragoonathjee, .....	2	Brown, F.C. ....	9
Anundro Gunput Senoy, ....	2	Burt, Thomas William.....	14
Ardaseer Framjee Dawar, ....	5	Burjojee Manockjee Chenae, .....	2
Ardaseer Byramjee Fuckerjee, ....	2	Bappoo Ragoonath Josey, .....	3
Bagnold, Colonel, M.E. ....	20	Bhasker, Sunderjee, ....	2
Bax, John .....	11	Byramjee Dadabhoy Cursetjilah,.....	3
Brown, F. C .....	23	Byramjee, Solabjee Guzdeer, .....	9
Bainbridge, J.H. ....	75	Buchoobhoy Merwanjee, ....	3
Carried forward	402	Carried forward Bowany	556

Bowany Sunker Ransord Senoy,...	2	Dedshaw Rustomjee .....	3
Bomanjee Muncherjee Guzurat ,...	2	Denshaw Dadabhoy Gandee, .....	1
Bhimjee Dhunjee Woomrigur .....	9	Daughters, 6, of Framjee Cawasjee,.....	27
Caujee Chatoor, .....	14	Dadabhoy Pestonjee, .....	75
Cawasjee Manikjee, .....	1	Egan, J. B. ....	9
Church, W. ....	50	Elliott, A.W. ....	2
Cawasjee Narrabhoy	5	Eisdale, D. A. ....	8
Cogan, Captain R.	20	Elliott, G.L. ....	9
Caldecott, John,	10	Earle, Captain E.M. ....	1
Clibborn, Capt. Thomas, .....	5	Ennis, Capt. E. M.....	1
Coghlan, W .....	9	Edmond. Wm. ....	18
Cardwell, Thomas,	10	Eduljee Framjee Coranee, .....	3
Collett, L.A.	9	Fraser, Simon, .....	70
Cursetjee Ardaseer,.....	75	Framjee Nanabhoy,.....	5
Cursetjee Ardaseer, Trustee to his Daughter,.....	75	Frith, I.G. ....	24
Cursetjee Cawasjee Banajee,.....	50	Fletcher, Alexander, as Trustee of Messrs. Fergusson, Turner and Co.	75
Cawasjee Manookjee Billiah,....	1	Furdonjee Lunjee, .....	10
Cawasjee Monookjee Bhadooop,...	75	Framjee Nasserwanjee,	9
Cursetjee Cawasjee Bhadooop,.....	50	Framjee Ruttonjee,.....	19
Cawasjee Hormusjee Mama,.....	5	Framjee Cawasjee, .....	67
Cursetjee Dorabjee,.....	2	Foster, Capt. Robert.....	9
Cursetjee Rustomjee,.....	2	Framjee Jewajee Gandena,.....	9
Campbell, Major Neil,.....	9	Framjee Muncherjee Colah,.....	9
Cawasjee Dhunjee,.....	2	Framjee Coonverjee, .....	2
Cursetjee Nasserwanjee,.....	7	Framjee Nasserwanjee Patell,.....	20
Chedanund Dennsejee,.....	1	Fearon, Colonel P. ....	23
Cawasjee Eduljee Mody,.....	5	Framjee Cawasjee, Mrs. ....	14
Cristnath Narronjee,.....	9	Fraser, J. ....	18
Cawasjee Framjee,.....	5	Fraser, H. B. (C.S.).....	14
Dickenson, Colonel,.....	23	Gordon, H. G.....	75
Dadaboy Rutunjee,.....	4	Graham, John, .....	10
Dinshaw Nanabhoy Damon,.....	5	Greenhill, David, .....	75
Davies, J. M. ....	5	Grey, W.S. ....	45
Doveton, Bazett,.....	18	Gunput Bapsia Bhandaree, .....	7
Dhunjeebhoy Cursetjee, .....	5	Gama, J. C. ....	9
Davidson, F.M. ....	20	Griffith, Colonel J.G. ....	7
Dossabhoy Framjee Mama, .....	5	Gunputron Sudaseerjee, .....	2
Dinshaw Furdonjee, .....	9	Gordon, Colonel G.T.....	23
De Silva, Mariana, .....	1	Grandchildren of Framjee Cawasjee,	18
De Jesus, Manoel, .....	5	Hunter, Walter, .....	29

Don, James, .....	9	Hunter, W.F. ....	20
Deos Remedies Ignacio, .....	2	Henderson, Capt. W. ....	50
Dorabjee Muncherjee, .....	3	Henderson, Alex. ....	9
Dossabhoy Merwanjee, .....	5	Henderson, Dr. ....	5
Dossabhoy Cursetjee Wadia, .....	5	Hyslop, J. ....	3
Dossabhoy Jamsetjee, .....	5	Hormusjee Perstonjee Bottlewalla,...	2
De Silla, Pascoal M.....	10	Hormusjee Pestonjee, .....	3
Dossabhoy Sorabjee Moonshee,....	9	Hemson, John .....	1
Dossabhoy Jamsetjee Wadia, .....	5	Howard, Wm. ....	10
Dent, C. R. ....	9	Hormusjee Monockjee Mojar,.....	2
Denhaw Hormusjee Patell,.....	2	Hutchinson, Frederick, .....	3
Dhunjeeboy Merwanjee Wadia,....	5	Heerjeebhoy Nursungjee, .....	1
Davidson, Duncan, .....	2	Hebbert, W. G. ....	2
Carried forward,	1245	Carried forward,	2210
Hall, Capt. J. H.....	1	Muncherjee Burgorjee Mody,.....	11
Hollings, Lieut. G. E. ....	9	Muncherjee Hormasjee Cama, .....	11
Hutt, B. Esq.....	2	Merwanjee Khodabux,.....	23
Ironside, Hon'ble.....	50	Morgan, Capt. W.....	18
Ingle, H.....	3	Manockjee Cursetjee Jewajee,.....	9
Jehangeer Nasserwanjee Wadia,.....	20	McCallum, Wm. ....	9
Jameson, Capt. G. J. .....	5	McCahon, Capt. B.....	9
James, Col. C. B. .....	15	Mackinlay, Capt. J. H. .....	36
Jeejeebhoy Dadabhoy, .....	19	Munro, C. G. G. ....	1
Jeejeebhoy Byramjee, .....	2	Munmohum Dass Davidass,.....	18
Jehangeer Framjee Josawalla, .....	9	Manockjee Cursetjee, .....	3
Jehangeer Byramjee, .....	5	Madowrow Rogoonathjee, .....	2
Jemetjee Merwanjee Cahah, .....	2	Murray, J. ....	9
Jaganath Sunkersett, .....	68	Mackenzie, Rebecca .....	9
Jehangeer Nasserwanjee Wadia, for his Sister Soneboy, .....	18	Moyle, J. G. ....	9
Jamsetjee Burjosjee, .....	1	Malvery, J. J. ....	4
Jehangeer framjee Cowasjee, .....	9	Moyle, Dr. A. ....	9
Jamardonjee Abbajee, .....	1	Manockjee Muncherjee, .....	1
Kennett, Capt. V. F. ....	5	Manockjee Lunjee, .....	5
Keshow Runsordjee, .....	5	Merwanjee Framjee, .....	4
Kennett, Col. B, .....	9	Merwanjee Byramjee Luckaree, .....	1
		Merwanjee Aspondiarjee,.....	9

Kennedy, R. H. .....	9	Miller, Johan, .....	45
Khemchund Hureechund, .....	5	McLennan, John, .....	23
Khemchund Motecchand, .....	23	Newport, Capt. C. ....	50
Luis, Thomas, .....	1	Nesserwanjee Eduljee Paruck, .....	2
Little, James, .....	10	Nicol, J. D. ....	25
Lela Mohun Pasta, .....	5	Nanabhoy Nowrojee, .....	8
Landon, S, .....	2	Nesserwanjee Nowrojee, .....	18
Larkins, J. P. ....	23	Nowrojee Cowasjee, .....	2
Lindsay, .....	22	Nainsey Thackersay, .....	5
Le Messurier, A. S. .....	9	Naylor, Capt. C. J. ....	2
Langford, J. W. ....	27	Norowjee Rustomjee Nadarshaw, .....	4
Lodwick, Col. P. .....	45	Owen, H. F. ....	33
Lowjee Muncherjee Wadia, .....	23	Ogilvie, Col. J. ....	30
Loyola Ge Ignacio, .....	1	Owen, Mrs. H.F. (her Trustees,) .....	15
Merwanjee Dadabhoy Wadia, .....	14	Orton, J. ....	14
Malcolm, Capt. Sir Charles, .....	10	Ord, Capt. Richard.....	9
Moor, Major G.....	20	Ottley, W. J.....	2
Mackie, Wm. .....	50	Palanjee Pestonjee, .....	9
Manockjee Nowrojee, .....	10	Pollexfen, George, .....	18
Morris, W. R. ....	37	Penley, Capt. G. F. ....	5
Morgan, E. C. ....	75	Patch, James, .....	61
Madoo Narron, .....	50	Patch John, .....	5
Murphy, R. X. ....	14	Powell, Col. Thomas, .....	23
Manockjee Nasserwanjee Petty, .....	10	Powell, Col. S. ....	18
Mainwaring, W. .....	6	Pestonjee Framjee, .....	4
Mant, G. J. ....	5	Pestonjee Cursetjee Cama, .....	2
Milne, John, Jr. ....	21	Pestonjee Dadabhoy Wadia, .....	8
McLeod, John, .....	5	Pallonjee Dhumjee, .....	5
McDonald, J. M. .....	25	Phillips, J. L. ....	9
Muncherjee Framjee Cama, .....	45	Pestonjee Hormusjee Mama, .....	5

Merwanjee Lunjee, .....	5	Pestonjee Homusjee (Andison), .....	5
Merwanjee Hormasjee, .....	5	Pestonjee Hormusjee Santook, .....	1
Carried forward,	3080	Carried forward, Preedy,	3766

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